

(c) Government's reaction thereto?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) There was no attack on the Landang village. However sound of three rounds being fired near the village was heard on the 31st March, 1966.

(b) There was no loss of life and property.

(c) The Manipur Rifles took steps to protect the village and restored confidence amongst the people.

गोबिन्दपुरी बस्ती, दिल्ली

4504. श्री हुम चन्द कछवाय :

श्री बड़े :

श्री प्रकाशवीर शास्त्री :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार कालकाजी, दिल्ली के निकट गोविन्दपुरी बस्ती को एक स्वीकृत बस्ती घोषित करने का है ;

(ख) यदि हां, तो घोषणा के कब तक किये जाने की सम्भावना है ; और

(ग) यदि उपरोक्त भाग (क) का उत्तर नकारात्मक हो तो इस बात को ध्यान में रखते हुए कि लोगों ने वहां लगभग 18,000 मकान बना लिये हैं ऐसा न करने के क्या कारण हैं ?

गृह-कार्य मंत्रालय में उपबन्धी (श्री विद्याचरण शुक्ल) : (क) से (ग). क्योंकि दिल्ली नगर निगम ने गोविन्दपुरी बस्ती को 3 मार्च, 1962 को स्थायी समिति द्वारा किये गये संकल्प के अधीन एक स्वीकृत बस्ती के रूप में पहले ही स्वीकार कर लिया था, इसे एक स्वीकृत बस्ती घोषित करने का प्रश्न ही नहीं उठता। परन्तु इस बस्ती के समीप एक अनधिकृत बस्ती है, जिसे दिल्ली नगर निगम ने स्वीकार नहीं किया है।

Telephone Exchange, Tirukoitir

4505. Shri Dharmalingam: Will the Minister of Communications be pleased to state:

(a) whether the Telephone Exchange Board at Tirukoitir, South Arcot District is completely spoiled and is not working properly for a long time;

(b) whether complaints have been received from the subscribers; and

(c) if so, the action taken thereon?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): (a) No. The exchange was installed in 1962 and has been working satisfactorily.

(b) and (c). Routine complaints from subscribers as and when received are promptly attended to.

New Schools in Kerala

4506. Shri Vasudevan Nair: Will the Minister of Education be pleased to state:

(a) the total number of applications received for new schools for 1966-67 in Kerala State:

(b) the number of new schools sanctioned; and

(c) the criteria adopted for sanctioning new schools?

The Minister of Education (Shri M. C. Chagla): (a) to (c). The information is being collected from the State Government and will be laid on the Table of the House in due course.

Suicide Cases in India

4507. Shri N. R. Laskar:
Shri Lladhar Kotaki:
Shri E. Barua:

**Shri Hukam Chand
Kachhavaia:
Shri Bade:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the number of suicide cases is increasing every year in India; and

(b) if so, the steps Government propose to take to reduce the number of such cases?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Supreme Court Judgment in Land Acquisition Case

4508. Shri Shiv Charan Gupta: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Supreme Court had decided on the 9th February, 1966 in the case of Madhya Pradesh Government and others v/s Vishnu Prashad Sharma of Durg and others against the justification of successive decisions under section 6 of the Land Acquisition Act in respect of the notification under Section 4 in respect of different areas indicated in it;

(b) if so, how it will affect the proceedings of acquisition being carried out by the Delhi Administration and other States in respect of large areas notified for acquisition by them for different purposes during the last two years; and

(c) the steps Government propose to take to remove deficiencies created by the above judgment?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The Supreme Court upheld on the 9th February 1966, in the case of the Madhya Pradesh Government and others vs. Vishnu Prashad Sharma of Durg and

others, the judgement of the Madhya Pradesh High Court that there can be no successive notifications under section 6 of the Land Acquisition Act with respect to land in the locality specified in one notification under Section 4(i) of the Land Acquisition Act.

(b) and (c). Notifications under section 4 of the Land Acquisition Act have been issued by the Delhi Administration for large-scale acquisition of land for the planned development of Delhi. So far as these acquisition proceedings are concerned, the Division Bench of the Punjab High Court has held on the 8th May 1964 that in relation to their facts, successive notifications under Section 6 of the Land Acquisition Act issued by the Delhi Administration were valid. This judgement was given after taking into consideration the judgement of the Madhya Pradesh High Court. Against the decision of the Punjab High Court an appeal is pending before the Supreme Court of India.

Sales Tax Collections

4509. Shri Shiv Charan Gupta: Will the Minister of Home Affairs be pleased to state:

(a) the amount of sales tax collected in Delhi in each financial year from 1952-53 to 1965-66;

(b) the amount collected in individual items or groups of items during the above period; and

(c) the amount of Central Sales Tax collected every year since its inception up to 1965-66?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) to (c). Three statements containing the relevant information are laid on the Table of the House. [Placed in Library. See No. LT-6163/66].